

[Annasahib Shinde]

along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2770/68]

Orissa Rice (Movement Control) Amendment Order.

SHRI ANNASAHIB SHINDE : I beg to lay on the Table a copy of the Orissa Rice (Movement Control) Amendment Order 1968, published in Notification No. G. S. R. 2140 in Gazette of India dated the 5th December, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-2771/68.]

Notifications under Metalliferous Mines (Amendment) Regulations, Coal Mines Regulations etc.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table—

1. (i) A copy each of the following Notifications under sub-section (7) of section 59 of the Mines Act, 1952 :—

(a) The Metalliferous Mines (Amendment) Regulations 1968, published in Notification No. G.S.R. 1555 in Gazette of India dated the 31st August, 1968.

(b) The Coal Mines (Second Amendment) Regulations, 1968, published in Notification No. G.S.R. 1556 in Gazette of India dated the 31st August, 1968 together with corrigenda thereto published in Notification No. G.S.R. 2168 in Gazette of India dated the 14th December, 1968.

(c) The Coal Mines (Third Amendment) Regulations, 1968, published in Notification No. G.S.R. 1558 in Gazette of India dated the 31st August, 1968 together with corrigenda thereto published in Notifications No. G.S.R. 2169 in Gazette of India dated the 14th December, 1968.

(ii) A statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-2772/68]

(2) A copy of the Employees' State Insurance (Central) Fourth Amendment Rules, 1968, published in Notification No. G. S. R. 2113 in Gazette of India dated the 7th December, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-2773/68]

(3) A copy of the Report of Inquiry into the fatal accident at North Salanpur Mine on the 27th September, 1968. [Placed in Library. See No. LT-2774/68]

(4) A copy of the Report of the Indian Government Delegation to the 52nd Session of the International Labour Conference held at Geneva in June, 1968. [Placed in Library. See No. LT-2775/68]

Notifications under Essential Commodities Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table :—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Cotton Textiles (Control) Fourth Amendment Order, 1968, published in Notification No. S.O. 4138 in Gazette of India dated the 23rd November, 1968.

(ii) The Cotton Textiles (Control) Fifth Amendment Order, 1968, published in Notification No. S.O. 4139 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2776/68.]

(2) A copy of the Annual Report on the working of the Cardamom Board for

the year 1967-68. [Placed in Library. See No. LT-2777/68].

- (3) A copy of the Annual Report on the activities of the Rubber Board for the year 1967-68.

Notifications published in Gazette of India making corrections and amendments in Delimitation of Parliamentary and Assembly Constituencies Order etc.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SLEEM) : I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 9 of the Representation of the People Act, 1950 :—

- (1) S.O. 4303 published in Gazette of India dated the 30th November, 1968 making certain corrections and amendments in the Delimitation of the Parliamentary and Assembly Constituencies Order, 1966 in respect of Union territory of Goa, Daman and Diu.
- (2) S.O. 4306 published in Gazette of India dated the 3rd December, 1968, making certain correction and amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of West Bengal. [Placed in Library. See No. LT-2778/68].

Opinions re. All India Ayurvedic Medical Mediaval Council Bill

MR. SPEAKER : Now, Shri A. T. Sarma.

श्री हुकम चन्द कछवाय : [उज्जैन] अय्यक्ष महोदय, पठान कोर्ट में 450 जवानों को मारा-पीटा गया है, लेकिन सरकार ने उसकी कोई जानकारी यहां पर नहीं दी है....

MR. SPEAKER : Order, order. The hon. Member may resume his seat. He cannot get up like this and go on raising whatever matter he likes.

श्री हुकम चन्द कछवाय : अय्यक्ष महोदय, 450 सौल्डरों को मारा-पीटा गया है, उन्हें दिल्ली लाया गया है, सरकार को इसकी जानकारी देनी चाहिये।

MR. SPEAKER : He must resume his seat now. I would not allow him to raise it. He is getting up and shouting every time. It is not proper.

श्री हुकम चन्द कछवाय : उन लोगों को पीटा गया है, सरकार को जानकारी देनी चाहिये।

SHRI A.T. SARMA (Bhanjangaar) : I beg to lay on the Table Paper containing opinions on the Bill to provide for the constitution of an All India Ayurvedic Medical Council for India, maintenance of an Ayurvedic Medical Register for the whole of India and for matters connected therewith, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 9th August, 1968.

12.45 hrs

**Committee on Petitions
 Minutes**

SHRI S.C. SAMANTA (Tamluk) : I lay on the Table a copy each of the Minutes of the Thirty-seventh to Forty-second sittings of the Committee on Petitions.

SHRI S.M. BANERJEE (Kanpur) : Tomorrow is the last day of the session. You remember that Shri George Fernandes had presented a petition before this House in which the petitioner had prayed that the Essential Services Maintenance Bill be dropped.

MR. SPEAKER : How does it come here ?

SHRI S.M. BANERJEE : I will explain. Since tomorrow is the last day, I am raising this; otherwise I would not have.

I want your ruling or guidance on point. The particular petition was referred to the Committee on Petitions. Can we get